

(c) whether there is any scheme to send T.M.O. directly from these Telegraph Offices?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). Telegrams to and from the Post Offices in these Islands are being transmitted over the Police Wireless network. But Telegraphic Money Order advices are not sent over the police network as the Police Department have not so far accepted responsibility for the losses that may arise due to incorrect transmission of the amount in the T.M.O. advices. The T.M.O. by ferry advices are therefore being sent to Port Blair and *vice versa*, in the ordinary mail bags.

(c) A proposal is under examination to utilize the services of Police Wireless Network (in the islands) for transmission of T.M.O. advices, between Port Blair and the other Post offices in the islands and *vice versa*.

TELEGRAPH OFFICES IN NICOBAR GROUP OF ISLANDS

3087. **SHRI R. K. SINHA** : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are Telegraph offices in the Nicobar group of Islands:

(b) the number of such offices and the places where they are located; and

(c) whether it is a fact that telegrams are censored by the Additional Deputy Commissioner and the Assistant Commissioner?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) There are three Combined P&T Offices in Nancowrie, Carnicobar and Oralkachha in the Nicobar group of Islands.

(c) No.

TRIPARTITE COMMITTEE ON FILM INDUSTRY

3089. **SHRI R. K. SINHA** : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the deliberations of the

Tripartite Committee on Film industry have been completed;

(b) if so, the main features thereof;

(c) if the reply to part (a) above be in the negative the reasons for the delay; and

(d) whether Government Propose to appoint a Wage Board for the Film Industry?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) No, Sir.

(b) Does not arise.

(c) The Committee was set up in November, 1966. The delay in submission of the Report is attributable to the volume of work involved e.g. visits to Studios and processing laboratories, location shootings, night shootings etc., interviews with knowledgeable persons from the production, distribution and exhibition sectors and discussions amongst the members of the Committee. The Committee has already visited the major production centres, held six meetings and drafted certain recommendations. Some points are still required to be sorted out. The Committee will submit its report fairly soon.

(d) The matter is under consideration.

SHORT NOTICE QUESTION

TRUNK TELEPHONE SYSTEM IN DELHI

S.N.Q. 8. **SHRI M. V. RAJASEKHARAN** : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the trunk telephone system in Delhi is not working properly and the operators working there are not properly attending the Calls;

(b) whether it is also a fact that the numbers of Trunks Assistance and the Trunk supervisors when dialled are either always not answered or the Receivers are disconnected; and

(c) if so, the steps Government propose to take to set right things in the Delhi, Trunk Telephone System?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH):

(a) The average number of trunk calls per day handled by Delhi Trunk Exchange is 10,000. The efficiency of disposal of trunk calls is on an average 62%. By and large, the Trunk Exchange is working satisfactorily.

(b) The number of Trunk Assistance positions in Delhi Trunk Exchange is 10 and the number of telephones for the Trunk Supervisors is three. The average number of calls handled by the Trunk Assistance is 4000 per day. Delays in answering calls to 181 have been noticed due to shortage of Trunk Assistance Positions.

(c) Department is taking steps to increase the number of Trunk Assistance Positions from 10 to 14. Action is also being taken for increasing the number of junctions from 20 to 30. The number of telephones to Trunk Supervisors is also being increased to five. It is expected that these measures will come into effect in a month's time.

12.03 hrs.

PAPERS LAID ON THE TABLE

REPORT OF CENTRAL TOBACCO COMMITTEE,
FOOD CORPORATION (TWELFTH AMENDMENT)
RULES AND NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
COOPERATION (SHRI ANNASAHIB
SHINDE) : Sir, I beg to lay on the Table—

(1) A copy of the Report of the Indian Central Tobacco Committee for the period 1st April, 1965 to 30th September, 1965 (Hindi version). [Placed in Library. See No. LT-1853/67].

(2) A copy of the Food Corporations (Twelfth Amendment) Rules, 1967, published in Notification No. G.S.R. 1741 in Gazette of India dated the 15th November, 1967, under sub-section (3) of section 44 of the Food Corporation Act, 1964. [Placed in Library. See No. LT-1854/67].

(3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Sugar (Control) Amendment Order, 1967 published in Notification No. G.S.R. 1747 in Gazette of India dated the 16th November, 1967.

(ii) G.S.R. 1748 published in Gazette of India dated the 16th November, 1967.

(iii) G.S.R. 1751 published in Gazette of India dated the 20th November, 1967, making certain amendment to G.S.R. 1748 dated the 16th November, 1967.

(iv) G.S.R. 1753 published in Gazette of India dated the 22nd November, 1967, rescinding Notification No. G.S.R. 153 dated the 1st February, 1967.

(v) G.S.R. 1754 published in Gazette of India dated the 23rd November, 1967, making certain amendment to G.S.R. 914 dated the 10th June, 1966. [Placed in Library. See No. LT-1855/67].

SHRI S. M. BANERJEE (Kanpur) : Sir, about item No. (2) of item No. 3, namely, the Food Corporations (Twelfth Amendment) Rules, 1967, I would like to know from the hon. Minister whether the dispute between the employees and the Food Corporation regarding their service conditions has also been settled and whether these rules have been framed to that effect.

SHRI ANNASAHIB SHINDE : We are shortly introducing the Bill in the House in order to safeguard the interests of the employees of the Food Corporation and hon. Member will have ample opportunity at that time.

SHRI S. M. BANERJEE : What does "shortly" mean ? Will it be in this session ?

SHRI ANNASAHIB SHINDE : I think, it should be possible if time permits.

12.04 hrs.

STATEMENT UNDER DIRECTION 115
RICE SUPPLY TO KERALA

SHRI VASUDEVAN NAIR (Peermade) : Sir, under Direction 115(1) of Direction by the Speaker, I wish to point out a mistake